

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 3473  
TO BE ANSWERED ON 21.12.2015**

**IMPLEMENTATION OF LABOUR LAWS**

**3473. SHRI P. KARUNAKARAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is monitoring the implementation of the wage board recommendation for journalists and received a number of complaints of exploitation of employees under violation of the said recommendation;**
- (b) if so, the details thereof, State/UT-wise along with the action taken by the Government in this regard;**
- (c) whether various companies/establishment including M/s. Jagran Publication refused to accept the recommendation of the said wage board and out large-scale retrenchment/dismissal of workers for demanding their entitled wages and arrears as per the wage board notification; and**
- (d) if so, the reaction of the Government thereto along with the corrective steps taken in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (d): The recommendations of the last Wage Boards viz. Majithia Wage Boards were notified in the Gazette of India by the Central Government on 11.11.2011 under section 12 of the said Act, subject to the decision of the Hon'ble Supreme Court in the Writ Petition(Civil) No. 246 of 2011. The Hon'ble Supreme Court vide order dated 7<sup>th</sup> February, 2014 have upheld the said notification. This was intimated to the State Governments and Union Territory Administrations on 14<sup>th</sup> March, 2014 as the implementation of the recommendations of the Wage Boards lies with them under Section 17 and 17B of the said Act.**

**However, the Central Government has constituted a Central Level Monitoring Committee (CLMC) to review the progress of implementation of the recommendations of the Wage Boards. Chief Ministers and Labour Ministers of the States have been requested demi-officially in 2015 to ensure implementation of the recommendations of the Wage Boards. Regional Meetings were held in different parts of the country under the Chairpersonship of Hon'ble LEM to apprise the States for expeditious implementation.**

**Complaints received from employees of newspaper establishments including M/s Jagran Prakashan Ltd. regarding non-implementation of the recommendations of the Wage Boards are forwarded to the concerned State Governments who are the competent authorities under the said Act to ensure their implementation. A statement showing the State/UT wise list of complaints received is at Annexure.**

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## STATEMENT IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3473 FOR ANSWER ON 21.12.2015 REGARDING IMPLEMENTATION OF LABOUR LAWS

## STATE / UNION TERRITORY WISE NUMBER OF COMPLAINTS RECEIVED REGARDING NON-IMPLEMENTATION OF MAJITHIA WAGE BOARD RECOMMENDATIONS

STATE / U. T.	NUMBER OF COMPLAINTS RECEIVED
Andaman and Nicobar Island	0
Andhra Pradesh	2
Arunachal Pradesh	0
Assam	1
Bihar	2
Chandigarh	1
Chhattisgarh	3
Dadar and Nagar Haveli	0
Daman and Diu	0
Delhi	19
Goa	0
Gujarat	2
Haryana	7
Himachal Pradesh	0
Jammu & Kashmir	0
Jharkhand	1
Karnataka	5
Kerala	3
Lakshadweep	0
Madhya Pradesh	4
Maharashtra	10
Manipur	0
Meghalaya	1
Mizoram	0
Nagaland	0
Odisha	3
Puducherry	1
Punjab	5
Rajasthan	13
Sikkim	0
Tamil Nadu	6
Telangana	1
Tripura	0
Uttarakhand	0
Uttar Pradesh	22
West Bengal	1
<b>TOTAL</b>	<b>113</b>

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